

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE**

ORIGINAL APPLICATION NO. 101 OF 2020

In the matter of:

Madhukar Suryabhan Dahule

...Applicants

v/s

State of Maharashtra & Ors.

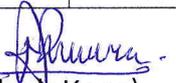
... Respondents

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Place: Nagpur

Date: 21/12/2022


(Ashok Kare)

Regional officer
MPCB-Chandrapur
Regional Officer,
M.P.C. Board, Chandrapur.

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Madhukar Suryabhan Dahule

...Applicants

v/s

State of Maharashtra & Ors

... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF

RESPONDENT NO.4-MPCB

I, Ashok M. Kare aged about 57 years, occupation -service, the Regional Officer of the Maharashtra Pollution Control Board at Chandrapur having my office at Udyog Bhavan, 2nd floor, Railway Station Road, Dist: Chandrapur, do hereby state on solemn affirmation as under :-

- 1) I say and submit that I am filing this affidavit on behalf of Maharashtra Pollution Control Board, Chandrapur as a Regional Officer, most respectfully submits that the instant submissions are filed without prejudice to the Boards right to file detailed parawise reply to the averments made in this application, at a later stage, if necessary.
- 2) I say and submits that the present Original Application is transferred from Bombay High Court, Nagpur Bench, vide order dated 25.02.2020 passed in Writ Petition no. 2190/2018. The petitioner filed instant petition against the respondent and alleged that due to mining project there is diversion of Koradi River/Nala which resulted into damage to the agricultural fields of the applicant due to backwater in Shirna River/Nala. After the receipt of petition the Board officials visited the site to look after the damage caused to agricultural crops due to

pollution by backwater of Shirna River/Nala on 24/07/2019. The findings observed in visit are mentioned in affidavit filed before High court. The answering respondent submits that the issue of diversion of River does not come under the purview of answering respondent and therefore most of the contention mentioned in Original Application or petition are not relevant with respondent Board. A copy of affidavit filed before hon'ble high court at Nagpur Bench is annexed herewith as **Annexure No. 1**.

- 3) I further say and submit that, the hon'ble National Green Tribunal perusing the transferred application/petition, passed order on 02.06.2021 and directed to form a seven -member joint committee comprising representative of the MoEF&CC, Ministry of Jal Shakti, CPCB, State PCB, Irrigation and Agriculture Department, Government of Maharashtra and District Magistrate, Chandrapur. In compliance of order dated 02/06/2021 the Preliminary Meeting was held on 02.07.2021 through video conferencing with committee members. Then the aforesaid committee members conducted first joint visit on 28/07/2021, at New Majri UG to OC mine of WCL Majri Area along with Applicant and officials of M/s WCL, Majari followed by meeting. During visit the members paid visit to Shirna Nala near Applicant's agriculture field Gut no. 2. then Diverted Koradi Nala starting and end point. Confluence point of diverted Koradi Nala and Shirna Nala. Where it was observed that the Applicant's agriculture field Gut no. 46/1 is quite a distant away from the confluence point.
- 4) The committee carried out site inspection on 28.07.2021 followed by meeting with WCL officials. Sh. V.K. Gupta, Area General Manager, M/s WCL Majri Area, Sh. K. Chakraborty GM (ENV), WCL HQ, Nagpur and other officials of M/s WCL were present in the meeting and during the site visit. Sh. Madhukar

Suryabhan Dahule (Applicant) was present at the site during the visit of the committee. The meeting was convened at M/s WCL Majri where officials of M/s WCL Majri Area made power point presentation regarding the Mining project, expansion of project, various permissions for project and communication related to diversion of Koradi nala, chronology of events related to the relevant Hon'ble High Court case and video shoots of drone Survey showing diverted Koradi Nala, Shirna Nala, Plantation already carried out by M/s WCL on the land between diverted Koradi Nala & agriculture field of Applicant (Survey no. 2). The Confluence point of diverted Koradi Nala & Shirna Nala was also shown to the committee members through the presentation. Committee after detailed discussion on the information shared by M/s WCL and directions/points mentioned in Hon'ble NGT Order visited following locations:

- Applicant's agriculture field Survey No. 2 and Shirna Nala
- Confluence point of diverted Koradi Nala and Shirna Nala
- Diverted Koradi Nala-starting point on Wani - Warora road and end Point i.e. confluence point of diverted Koradi Nala and Shirna Nala
- Applicant's agriculture field Survey no. 46/1 (away from the Confluence point).

5) The Following observations are made by the Committee:

- (I) Western Coalfields Limited (WCL), Majri has constructed an open Channel to divert the flow of the Koradi nalla into the Shirna nalla in the area acquired by the WCL.
- (II) The flow of Koradi nalla is diverted through open channel constructed on d/s of bridge on Wani-Worora road up to the Shirna nalla. As reported by the WCL, construction of diversion channel was completed as per the design report prepared by the Central Design Organisation (CDO), Nashik, Government of Maharashtra in the year 2016.

- (III) The original course of the Koradi nalla, which joins the Shirna nalla at the end, has now come under the area acquired by the WCL, Majri for open cast mining.
 - (IV) At the time of the visit, the flow in the Koradi nalla appears to be less in comparison to the Shirna nalla. As a result, the flow in the diversion channel is also low.
 - (V) WCL, Majri has installed the gauge pillar on Shirna nalla & Diversion channel to measure the discharge.
 - (VI) Historical gauge & discharge data of Shirna nalla, Koradi nalla and Flow diverted through diversion channel was not available at the time of visit.
 - (VII) There was deposition of silt in the diversion channel at & around the confluence point with the Shirna nalla. Also has silt deposition on the u/s & d/s course of Shirna nalla at confluence.
 - (VIII) No back water was observed in the Shirna nalla & in diversion channel at the time of visit. Water was flowing smoothly in the Shirna nalla.
 - (IX) Farm land of the Applicant is adjacent to the Shirna nalla. No back water was observed in the farm land at the time of the visit. The distance between farm land & diversion channel is around 200 m. The area is acquired land WCL. Tree plantation has been done by WCL in the acquired land.
 - (X) The flooding in the adjacent areas along the Shirna Nala during the monsoon period is a natural occurrence, due to heavy inflow from its catchment area, back water effect of Wardha River & inflow of Koradi Nala for particular time. Model study on Shirna Nala through expert agency could be conducted.
- 6) I further say and submit that after joint visit and Meeting, next meetings were held through Video Conferencing on 29.10.2021, 17.11.2021, 14.01.2022 respectively, in which discussion about Information/Data/Reports/Comments were collected through different concerned departments/members, and prepared joint committee Report, wherein all the detail observation, suggestions and recommendation has been mentioned in it. A copy of said Joint Committee Report is already filed before the Hon'ble court on 28.01.2022.

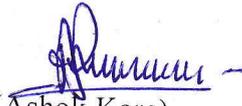
- 7) I further say and submit that complaint of land sliding due to active over burden which was about 300 Mtr away from Dahules agriculture land was received. Accordingly on 28.03.2022 the Board officials paid visit to land slide area near Shirna Nalla/River along with Tehsildar, Bhadrawati. During visit violations of Environmental Clearance conditions and consent conditions such as bed of Shirna Nalla rised upto 4 to 5 Mtrs and 40 to 50 Mtr in length due to sliding of active over burden of soil/ silt adjacent to Shirna Nalla has been observed. The said Shirna Nalla is a continuous stretch of diverted Shirna Nalla/ Confluence. A Copy of Environmental Clearance, Consent to Operate and Visit report dated. 28.03.2022 is annexed herewith as **Annexure – II, III & IV**. In observation of above violations of Environmental Clearance conditions and consent conditions, a warning notice issued to M/s. WCL New majri UG to OC Mine Expansion, instructed to remove the material such as silt/soil accumulated in Shirna nalla/river immediately and restore the bank of nalla / river in its original form without any disturbance to the flora fauna in the catchment of Shirna Nalla/river. And failing of above instructions suitable action shall be initiated against mine. A copy of said Warning Notice dated 29.03.2022 is annexed herewith as **Annexure V**.
- 8) That, the M/s. WCL New majri UG to OC Mine Expansion, failed to comply the instructions given in Warning Notice and therefore non complaine of said notice a bank guarantee worth Rs. 25 lacs (Twenty five lacs) has been forfeited vide letter dated 04.05.2022. A copy of bank guarantee forfeiture is annexed herewith as **Annexure VI**.

9) This is further to submit that, the committee members also observed environment issues with respect to air quality, water quality and land use, in committee also concluded that environment compensation may be impose on WCL as damage on Environment and violation of conditions of environmental clearance issued by MoEF & CC. In conclusion being member of joint committee this is to submit that the recommendations mentioned in joint committee report should be considered by the Hon'ble Tribunal.

Hence this submission

Solemnly affirmed on .21./12/2022 at Nagpur.

For & on Behalf of Maharashtra
pollution Control Board



(Ashok Kare)

Regional officer-Chandrapur

Regional Officer,
M. P. C. Board, Nagpur

Annexure - I

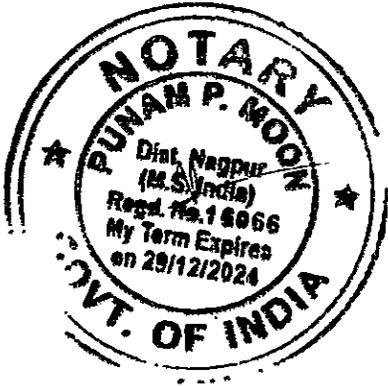
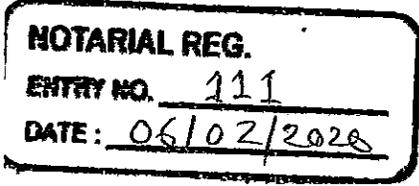
IN THE HIGH COURT OF JUDICATURE AT BOMBAY,
NAGPUR BENCH, NAGPUR

WRIT PETITION NO.-2190/2018

PETITIONER:- Madhukar Suryabhan Dahule,
 Aged 59 years, Occ: Agriculturist, R/o.
 Palasgaon Post kuchna, Tehsil -
 Bhadravati, Dist : Chandrapur

//Versus//

- RESPONDENTS:** 01) The State of Maharashtra , through
 Ministry of Environment, through its
 Secretary, Mantralaya, madam cama
 Road, Mumbai.
- 02) Western Coalfields Limited, through its
 Chairman, Coal Estate, civil Lines,
 Nagpur - 440001
- 03) The Chief Managing Director, Western
 coalfields Limited, Majri, Tehsil
 Bhadravati, Dist : Chandrapur
- 04) The Collector, Chandrapur
 Dist Chandrapur
- 05) Gram Panchayat, Vislon, Tehsil-
 Bhadravati, Dist : Chandrapur
- 06) Tahsildar, Bhadravati,
 Dist: Chandrapur



AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO 1

I, Ajiit Vasantao Patil, aged about 47 years, occupation -
 Service, the Sub-Regional Officer of the Maharashtra Pollution
 Control Board having my Office at Udyog Bhavan, 2nd Floor,

Railway Station Road,. Dist- Chandrapur, do hereby state on solemn affirmation as under.

1. I say and submit that I am filing this affidavit on behalf of Respondent No 1 who has authorized Maharashtra Pollution Control Board vide letter dated 26.4.2019 to do so. Maharashtra Pollution Control Board, most respectfully submits that the instant submissions are filed without prejudice to the Respondent No 1 right to file detailed parawise reply to the averments made in this petition, at a later stage, if necessary. A copy of said letter dated 26.4.2019 is enclosed and marked as an **Annexure "A"**.
2. It is humbly submits that the Maharashtra Pollution Control Board is constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and shall be deemed to be the State Board for the Prevention & Control of Air Pollution under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The Board is further entrusted with the implementation of the Environment (Protection) Act, 1986 and Rules made there under.
3. I say and submit that the Respondent Board has granted Consent to Operate to respondent no. 2 & 3 u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & TM) Rules, 2008 for coal mining over a mining lease area of 479.16 Hectors vide letter dated 22.3.2017 which is valid upto 31.3.2021 or upto validity of mine lease period whichever is earlier. A copy of Consent to Operate dated 22/03/2017



is annexed herewith as **Annexure no. "B"**.

4. The Respondent Board further submits that Ministry of Environment, Forest and Climate Change, Govt of India has issued following Environmental Clearance to the Respondent No 2;

a) First Environmental Clearance on 18/02/2011, for conversion of existing New Majri Underground mine to opencast mine project and for Expansion in production of coal from 0.35 to 0.8 MTPA (Million Tons Per Annum) in a mine lease area of 479.16 hectores.

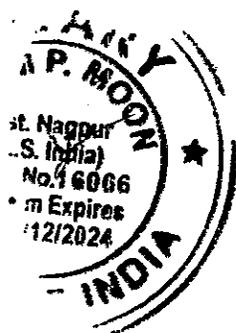
b) Second EC granted on 13/02/2017 for New Majri Underground mine to opencast mine project and for Expansion in production of coal from 0.8 to 1.2 MTPA (Million Tone Per Annum) in a mine lease area of 479.16 hectores.

c) The Amendment to second EC granted on 30/11/2017 for the expansion of New Majri UG to OC Coal Mine from 0.8MTPA to 1.2 MTPA of M/s Western Coalfields Limited in an area 479.16 ha in District Changrapur from 0.8 MTPA to 1.2 MTPA in an area 479.16 ha in District Chandrapur. Copies of all above EC are enclosed and marked as an **Annexure "C" collectively**.

5. I say and submit that this petition is filed by the petitioners against the Respondents who have diverted koradi river/ nalla to meet with Shirna river adjacent to petitioners agriculture field which is 200 Mts away. The answering respondent submits that the issue of diversion of River does not come under the purview of answering respondent and therefore most of the contentions mentioned in petition are not relevant with the Respondent No 1.



6. The MPCB Board officer after receipt of this petition visited the diversion spot on 24/07/2019 and during the course of visit the following facts were observed those are as follows:
- a) Koradi River is diverted near bridge on Wani-Worora Road in north East direction.
 - b) It is observed that WCL, New Majri Under Ground to Open Cast Coal mine boundary, Embankment and over burden dump are along the bank of River Koradi.
 - c) The Koradi River meets with Shirna River at place which is 200 meters away and at downside of complainant's farm land.
 - d) Water flow was not observed in Koradi River. However some stagnant water was observed at Shirna River, at the confluence place.
 - e) Backwater in Koradi River and Shirna River was not observed near confluence area of both Rivers. Also backwater was not observed at the Complainants farm land.
 - f) Shirna River further meets Wardha River after confluence place.
 - g) During course of visit overburden dump was observed along bank of Shirna River after confluence place. This OBD is dumped by WCL, New Majri Under Ground to Open Cast Coal mine.
 - h) At the time of visit the farm land was found under cultivation and agriculture use and had standings crops.
 - i) The Mine water of above said WCL mine is extracted from mine pit. The same is collected in collection pond and



provided primary treatment such as settling pits and the treated mine water is reused for dust separation, firefighting and remaining mine water is discharged into the nalla which further leads to Koradi River. However during the course of visit the nalla was found dry and there was no discharge of WCL mine water into the Nalla/ River.

- j) The above said WCL mine has vehicle repairing and washing workshop. For the treatment of waste water generated from the above said workshop, WCL has provided Effluent Treatment Plant. During the course of visit the Workshop was not in operation.
- k) It is observed that Koradi River is diverted by WCL, in the WCL mine lease area and further it passes through lease area and meets ~~to~~ Shirna River.
- l) Complainant's agriculture land is outside the WCL mine lease area.
- m) The approximate length of Koradi River from diversion point upto the confluence of Koradi and Shirna River is around 2 Kms.

A copy of Visit report dated 24/07/2019 is annexed herewith as **Annexure no. "D"**.

7. I say and submit that the Respondent No 1 has communicated to the Irrigation Dept., Chandrapur requesting to submit the status of diversion of Koradi River/Nalla and impact on the complainant's agriculture land and the report is awaited.

8. The respondent Board further submits that as far as prayer clause no. 1 is concerned, the Board has inspected the river in question and



enquired the matter as per its jurisdiction. The prayer clause in respect of compensation is not a concern of Respondent No 1.

Hence this Submission.

Place:- Nagpur

Date:- 6 /02/2020


Counsel for Respondent No. 1.

SOLEMN AFFIRMATION

I, Ajit S/o, Vasant Rao Patil, aged about 47 years, working as Sub - Regional Officer, Maharashtra Pollution Control Board, Chandrapur authorized by Respondent No.1 to swear this affidavit on behalf of Respondent No.1 vide communication dated 26.4.2019, presently at Chandrapur, do hereby state on solemn affirmation as under :-

That the contents of above paragraphs 1 to 08 are drafted by Counsel in accordance with instructions, written as well as oral. I have carefully gone through the said contents and found them to have been correctly drafted. I say that the contents of above paragraphs 1 to 08 are based on information received from official records and believed to be true by me.

Hence verified and signed at Nagpur, on this ..6...day of February, 2020.

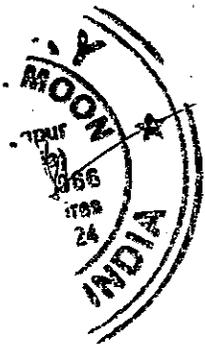
I Know & Identify the Deponent

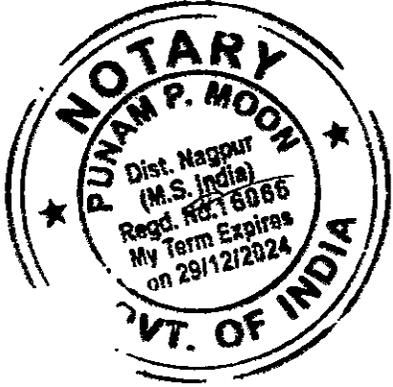
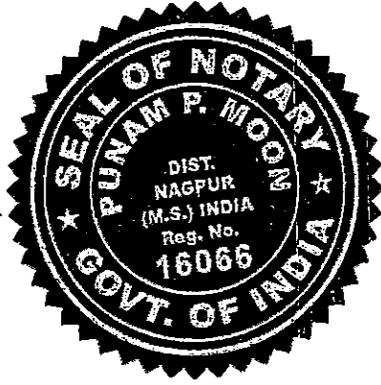

(Adv. S. Sanyal)


Deponent

Ajit Vasant Rao Patil
Sub Regional Officer, MPCB

उप-प्रादेशिक अधिकारी
म. प्र. नि. संडल,
चंद्रपूर.



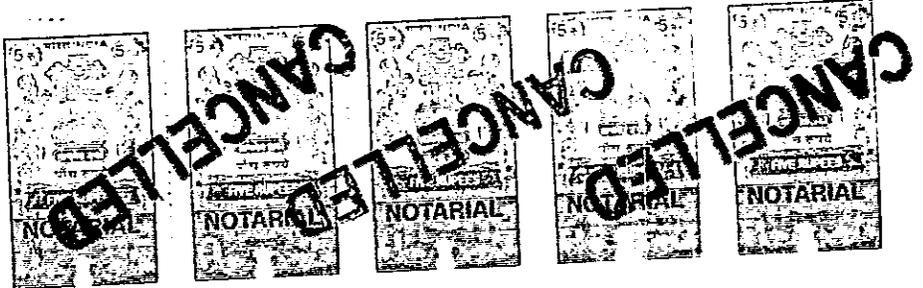


SWORN/SOLEMNLY AFFIRMED
BY. Ajit S/O Vasantrao
Patil

WHO IS PERSONALLY/KNOWN
TO ME IDENTIFIED BY. Sr.
Sanyal (Adv.)
BEFORE ME THIS THE 6th
DAY OF Feb 2020 AT NAGPUR.

Punam

PUNAM P. MOON
NOTARY
NAGPUR DIST (M.S.)INDIA





No. IA-J-11015/25/2008-IA-II(M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Email: lk.bokolia@nic.in Tel: 01124695301

Dated: 1st January, 2021

To,

The General Manager (Environment),
M/s Western Coalfields Ltd,
Coal Estate, 9th Floor, Civil Lines,
Nagpur - 1 (Maharashtra)
Email: gmenvironment.wcl@nic.in; wclenv@vahoo.in

Sub: Expansion of New Majri UG to OC from 1.20 MTPA to 3.0 MTPA (Normative) & land area from 479.16 to 706.28 ha located in Shivji Nagar Majri, teh Bhadravati, District Chandrapur (Maharashtra) - For Environmental Clearance – reg.

Sir,

This has reference to your online proposal No. IA/MH/CMIN/150955/2019 dated 9th June, 2020, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 for Expansion of New Majri UG to OC from 1.20 MTPA to 3.0 MTPA (Normative) & land area from 479.16 to 706.28 ha located in Shivji Nagar Majri, teh Bhadravati, District Chandrapur (Maharashtra).

2. The project/activity is covered under category 'A' of item 1(a) 'Mining of Minerals' the Schedule to the EIA Notification, 2006

3. The proposal was considered by the Expert Appraisal Committee (EAC) in its 1st meeting held on 17-18 August, 2020 and 3rd EAC meeting held on 27th October, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under: -

- The project area is covered under Survey of India Topo Sheet No 55 P/4 and is bounded by the geographical coordinates ranging from latitude 20°06'45.43" N to 20°08'43.08" N and Longitude 79°00'13.53" E to 79°01'59.9" E.
- Coal linkage of the project is proposed for Thermal power plants of MAHAGENCO & Miscellaneous consumers.
- Project does not fall in the Critically Polluted Area (CPA), where the MoEF&CC's vide its OM dated 13th January, 2010 has imposed moratorium on grant of environment clearance.

- (iv) Employment generation, employment to 549 persons will be provided from the project. Approximately 300 contractual workers will get employment through outsourcing agencies
- (v) Project Benefits: Conservation of Coal. It will also lead to positive environmental impacts like green cover, mine water utilization etc. Adjacent mine void will be backfilled and reclaimed with plantation. Out of total 706.28 ha, 234.84 ha i.e. 33% area will be brought under plantation. The project will lead to development of roads, ancillary industries, Improvement in social & living standards by providing opportunities of direct & indirect employment to local community. Fund allocated to Corporate Environmental Responsibility is 2.9946 crores. A substantial percentage of population is dependent on mining industry directly or indirectly. Because of this mining project some of the local population may take direct employment but a substantial impact will be on creation of indirect job opportunities and employment.
- (vi) Earlier, the environment clearance to the project was obtained under EIA Notification, 2006 vide Ministry's letter No J-11015/25/2008-IA.II (M) dated 13.02.2017 for 1.20 MTPA in land area of 479.16 ha. Amendment in EC conditions was granted by MoEF&CC vide ref no. J-11015/25/2008-IA.II (M) dated 30.09.2017.
- (vii) The Terms of Reference for the proposed expansion was granted by Ministry on 23rd October, 2019.
- (viii) Total mining lease area as per block allotment is 706.28 ha. Project Report including Mining Plan (with built in Mine Closure Plan) has been approved by the WCL Board vide letter no WCL/BD/SECTT/BM-311/2019/539 dated 07.06.2019.
- (ix) The land usage pattern of the project is as follows:
Pre-mining land use details

Sl. No.	Particulars	Existing Land (ha)	Additional land (ha)	Total Land (ha)
1)	Tenancy land	460.21	220.30	680.51
2)	Government land	18.95	6.82	25.77
3)	Forest land	0.00	0.00	0.00
	Total	479.16	227.12	706.28

During Mining land Use Pattern :

Sl. No.	Particulars	Existing Area (ha)	Proposed Area (ha)
1.	Quarry Area	114.35	358.35
2.	External OB dump	84.60	84.60
3.	BC Soil Dump	4.20	4.20
4.	Colony / Infrastructure	10.00	15.00
5.	Embankment	12.90	53.20
6.	Safety zone along Dump	64.62	47.49
7.	Blasting Zone		58.69
8.	Area needed for rationalization	188.49	84.75
	Total Land	479.16	706.28

Post-mining land use details

SL No.	Particulars	Existing Area (ha)	Proposed Area (ha)
1.	Quarry Area	114.35	358.35
2.	External OB dump	84.60	84.60
3.	BC Soil Dump	4.20	4.20
4.	Colony / Infrastructure	10.00	15.00
5.	Embankment	12.90	53.20
6.	Safety zone along Dump	64.62	47.49
7.	Blasting Zone		58.69
8.	Area needed for rationalization	188.49	84.75
	Total Land	479.16	706.28

- (x) Total geological reserve reported in the mine lease area is 50.839 MT. Out of 50.829 Mt geological reserves available within the quarry area, about 12.84 Mt has already been extracted from UG workings (9.64 Mt) and OC workings (3.20 Mt). Thus net geological reserves available in the quarry as on 01.04.2018 works out to 37.99 Mt. Mineable reserve are 37.99 Mt. Out of total mineable reserve of 37.99 MT, 36.09 MT are available for extraction. Percent of extraction is 95 %.
- (xi) One composite seam with thickness ranging from 12.88 m – 18.89 m is workable. Grade of coal is G-11, stripping ratio 1: 10.34 m³/t while gradient is 1:4.6 to 1:4.8
- (xii) Method of mining operations is envisaged by Opencast with Shovel – Dumper Combination method.
- (xiii) Life of mine is 14 years.
- (xiv) The project has one external OB dumps in an area of 84.60 ha with 90 m height and 38.84 Mm³ of OB quantity. One internal OB dump in an area of 537.50 ha with 336.73 Mm³ of OB is envisaged in the adjacent coal mine New Majri sector IA & IIA OC. Due to steep gradient, no simultaneous backfilling has been proposed in New Majri UG to OC Expansion mine. The adjacent New Majri Sector IA & IIA Extension OC mine located in the south side beyond Wani-Majri Railway line is likely to be exhausted in next 5 years. There is no further scope of expansion of this mine in dip side due to Wardha River. Hence, it is proposed in approved Project Report to utilize the void and surface area of New Majri Sector IA & IIA Extension OC for dumping of OB of proposed New Majri UG to OC Expansion mine. A railway over bridge (ROB) / Rail under bridge (RUB) has been proposed for the dumpers to cross the railway line for OB dumping.
- (xv) In New Majri UG to OC, total quarry area is 358.25 ha out of which no backfilling is proposed while final mine void will be created in an area of 358.25 ha with a depth of 250 m. Since there is steep gradient, no simultaneous backfilling has been proposed. Backfilled quarry area in the nearby New Majri sector IA & IIA OC of 537.50 ha shall be reclaimed with plantation. Final mine void will be converted into water body.
- (xvi) Transportation of coal has been proposed by Dumpers in mine pit head, from surface to siding by Dumpers and at sidings by pay loaders.
- (xvii) Reclamation Plan in an area of 234.80 ha, comprising of 84.60 ha of external dump, 0.00 ha of internal dump (within quarry of New Majri UG to OC) and 140.0 ha of green belt

(including area of safety/rationalisation zone). In addition to this, an area of 6.00 ha, included along infrastructure and embankment, has also been proposed for green belt development.

- (xviii) No forest land has been reported to be involved in the project.
- (xix) No National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones have been reported with 10 km boundary of the project.
- (xx) The ground water level has been reported to be varying between 8.20 to 14.55 m during pre-monsoon and between 4.60 to 14.90 m during post-monsoon (core zone). Total water requirement for the project is 910 KLD. The radius of mine influence area has been estimated for the mine based on the aquifer and mine parameters and works out to about 650 m at final mine depth of 250 m
- (xxi) Application for obtaining the approval of the Central Ground Water Authority for New Majri UG to OC Mine has been approved vide CGWA letter no CGWA/NOC/MIN/ORIG/2020/7125 dated 09.01.2020 with validity upto 08.01.2022.
- (xxii) Public hearing for the project of 3.75 capacity in an area of 706.28 ha was conducted on 12.12.2019 at Community Hall, WCL Kuchna Complex, Tehsil Bhadravati, District Chandrapur, Maharashtra. Major issues raised in the public hearing included rehabilitation, employment, utilisation of CSR fund for various developmental activities in the nearby villages, diversion of Majri-Patala Road etc. Appropriate action to address the issues raised in the Public Hearing have already been taken/proposed to be taken are detailed in the Section 2, Chapter – 7 of the EIA-EMP Report along with the fund allocation and timeline of redressal of issues.
- (xxiii) Consent to Operate for existing capacity of 1.20 MTPA has been secured from MPCB vide letter Format 1.0 / CAC/ UAN no. 00000 18990/ CO- 2003000553 dated 9th March, 2020 and is valid till 31 March, 2021.
- (xxiv) Koradi River/nalla used to flow within the boundary of lease. The nallah has been diverted for the existing project. No further nallah diversion is proposed in the present expansion proposal.
- (xxv) The baseline data for Ambient Air Quality was generated in Post-Monsoon season from 1st October, 2019 to 22nd December, 2019 for 12 weeks continuously. The results were found to be within permissible limits. The regular ambient air quality monitoring data (being continuously generated in compliance of EC) recorded for the last 2 years in and around the project from January 2017 to April 2019 with 521 samples and CAAQMS data of Feb'19 to May'19 have been also incorporated in the EIA-EMP report. In general, the results of ambient air quality monitoring data were found within prescribed limits except few aberrations in the regular monitoring data of previous two years which can be attributed to the specific local conditions during the day of sampling.
- (xxvi) No court cases, violation cases are pending against the project of the PP.
- (xxvii) The project does not involve violation of the EIA Notification, 2006 and amendment issued thereunder. The coal production from the mine was started from the year 2015 onwards. No excess production of coal from the sanctioned capacity has been realized since the commencement of mining operations.
- (xxviii) The certified compliance report for existing Environmental Clearance of New Majri UG to OC has been obtained from Regional Office, MoEF&CC, Nagpur. Field visit for ascertaining status of compliance of EC conditions was made from RO, MoEF&CC, Nagpur

on 29.07.2019. Thereafter, the Certified Compliance Report was issued by the Regional Office of MoEF&CC, Nagpur vide letter no. EC-607/RON/2017-NGP/5788 dated 01.10.2019. The certified compliance report is attached as Annexure-VII. Two conditions were observed non-compliance condition against total 77 conditions by RO, MoEF&CC. Seven nos of conditions were found to be partially complied, against which action taken report (ATR) has been submitted

- (xxix) The project involves 110 project affected families (house-out sees). R&R of the PAPs will be done as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.
- (xxx) Total cost of the project is Rs. 49638.29 Lakhs. Cost of production is Rs2389.71/t per tonne (at 85%). The fund for the CSR will be allocated based on 2% of the average net profit of the Company for the three immediate preceding financial years or Rs 2.00 per tonne of Coal Production of the previous year whichever is higher. R&R cost is Rs Rs 1437.10 Lakhs. Environment Management Cost is Rs. 1997.76 Lakhs.
- (xxxii) Consent to Operate for existing capacity of 1.20 MTPA has been secured from MPCB vide letter Format 1.0 / CAC/ UAN no. 00000 18990/ CO- 2003000553 dated 9th March, 2020 and is valid till 31 March, 2021.

4. The sectoral Expert Appraisal Committee in its 3rd meeting held on 27th October, 2020 has recommended the proposal for grant of Environment Clearance. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for Expansion of New Majri UG to OC from 1.20 MTPA to 3.0 MTPA (Normative) & land area from 479.16 to 706.28 ha located in Shivji Nagar Majri, teh Bhadravati, District Chandrapur (Maharashtra), under the provisions of Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following terms & conditions / specific conditions for environmental safeguards as stated below:-

- (i) The project proponent shall obtain Consent to Establish/Operate from the State Pollution Control Boards for the proposed capacity of 3 MTPA prior to commencement.
- (ii) Third party monitoring (by NEERI/CIMFR/IIT/NITs) for air quality shall be carried out at identified locations, both ambient and the process area, to arrive at impact of the proposed expansion at regular interval of 3 years.
- (iii) Top soil should be stored separately at marked area and necessary vegetation shall be maintained to avoid any entrainment of dust.
- (iv) PP shall construct embankment leaving 100 mtrs away from HFL of Wardha river and the same shall be taken prior approval from DGMS
- (v) Transportation of coal from Coal Handling Plant shall be through mechanized covered trucks for 3 years. No transportation by trucks after 3 years and proposed railway siding/pipe conveyor system.
- (vi) All the villages coming under the zone of influence as in hydrology study shall be provided with suitable water supply along with sanitation facility
- (vii) Commitment made during public consultation process shall be adhere to. As proposed, Rs. 299.46 Lakhs is earmarked shall be considered as part of Environment Management Plan, which shall be accomplished within period of 5 years.

- (viii) Water quality and Bioassay test of Wardha River shall be monitored quarterly and submitted to State Pollution Control Board. No water shall be discharged in river. Any deviation from limits as stipulated in norms by CPCB for quality shall be informed and necessary action shall be taken
- (ix) Quarterly monitoring of quality of water from bore hole used for drinking purpose shall be conducted and report thereof shall be submitted to SPCB. Any deviation from limits as stipulated in norms by CPCB for quality shall be informed and necessary action shall be taken
- (x) Progressive backfilling of mine and progressive reclamation of OB dump shall be done
- (xi) To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers. Permanent water sprinkler shall be installed instead to water sprinkling by water tankers on the haul road.
- (xii) Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient fixed type water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at loading and unloading points, etc.
- (xiii) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.
- (xiv) The total industrial water demand (peak) in operation phase shall be met by utilizing treated mine discharge water. If require, necessary arrangement shall be made to reuse treated water from STP & ETP to nearby TPP or coal washery /or future coal washery by entering suitable agreement. No wastewater (treated or untreated) shall be discharged into the river or any other water body
- (xv) Blasting effect on patala village should minimised by using latest technology and quarterly health survey shall be conducted by project proponent
- (xvi) PP shall take permission of State Public Works Department before the proposed diversion of Road. Road shall be considered as per PWD requirement and plantation of trees and street light shall be provided by project proponent
- (xvii) STP for proposed colony shall be constructed within one year of implementation of colony
- (xviii) Toe wall of atleast 15 mts height should be constructed along the OB dump.
- (xix) 5 Fog canon shall be installed to reduce the impact of air pollution for nearby villages
- (xx) Water storage ponds shall be constructed of appropriate depth in nearby villages in collaboration with Gram Panchayats.
- (xxi) Peripheral tree plantation of local species in nearby village in collaboration with Gram Panchayats. 3-tier plantation with atleast 50000 trees along the patala village and nearby villages wherein no R & R is proposed shall be done within 3 years
- (xxii) 3-tier Green belt along the mine boundary should be developed on priority basis preferably within first 3 years.

- (xxiii) Persons of nearby villages shall be given training on livelihood and skill development to make them employable.
- (xxiv) Drinking water supply shall be given to all villages coming under the zone of influence by extraction of ground water
- (xxv) Active OB Dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles
- (xxvi) Project proponent to plant 150,000 nos. of native trees with broad leaves along the transportation route in three years to prevent the effect of air pollution. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer.
- (xxvii) Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.
- (xxviii) The Project Proponent shall comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. State Government shall ensure that the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- (xxix) Project Proponent shall obtain the necessary prior permission from the Central Ground Water Authority (CGWA) in case of intersecting the Ground water table.
- (xxx) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented; The prevention measure for burns, malaria and provision of anti-snake venom including all other paramedical safeguards may be ensured before initiating the mining activities.
- (xxxi) Project Proponent shall follow the mitigation measures provided in Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- (xxxii) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.

(xxxiii) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.

(xxxiv) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEFCC.

(xxxv) PP shall submit mine closure report/activity of Telwasa OC (2.00 MTPA) and Dhorwasa OC (2.00 MTPA) and status to Ministry regional office within six months.

Specific condition with respect area being in CPAs

- (i) CTE/CTO for the project shall be obtained from the SPCB as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, and the SPCB shall follow the mechanism/protocol issued by the Ministry vide letter no. Q-16017/38/2018-CPA dated 24th October, 2019 while issuing the CTE/CTO for the project, for improvement of environmental quality in the area.
- (ii) The green belt of at least 5-10 m width shall be developed in more than 40% of the total project area, mainly along the periphery of mine boundary, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (iii) In addition, the project proponent shall develop greenbelt outside the plant premises such as avenue plantation, plantation in vacant areas, social forestry etc.
- (iv) Monitoring of compliance of EC conditions may be submitted with third party audit every year.
- (v) Fund allocation for Corporate Environment Responsibility (CER) which is atleast 2 times as per OM of 1st May, 2018 may now be considered as 2 time of fund allocated on commitment made during public consultation process for incorporating in EIA-EMP for deliberation of EAC and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.
- (vi) Effective fugitive emission control measures should be imposed in the process, transportation, packing etc.
- (vii) Transportation of materials by rail/ conveyor belt to be implemented with the implementation of stipulation given in EC.
- (viii) A detailed water harvesting plan may be submitted by the project proponent

- (ix) In case, domestic waste water generation is more than 10 KLD, the industry may install STP.
- (x) Monitoring of compliance of EC conditions may be submitted with third party audit every year

4.1 The grant of environmental clearance is further subject to compliance of the Standard EC conditions as under:

(a) Statutory compliance

- (i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- (ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- (iii) The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
- (iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- (v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority.
- (vi) Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.

(b) Air quality monitoring and preservation

- (i) Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.
- (ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air

quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

- (iii) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of $PM_{10}/PM_{2.5}$) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
- (iv) The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
- (v) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- (vi) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
- (vii) Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

(c) Water quality monitoring and preservation

- (i) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
- (ii) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- (iii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.

- (iv) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
- (v) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
- (vi) Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.
- (vii) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).
- (viii) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.
- (ix) The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
- (x) The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Gol Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
- (xi) The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A rivarine/riparian

ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

(d) Noise and Vibration monitoring and prevention

- (i) Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
- (ii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
- (iii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(e) Mining Plan

- (i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- (ii) Mining shall be carried out as per the approved mining plan(including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- (iii) No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.
- (iv) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

(f) Land reclamation

- (i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
- (ii) The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines

for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

- (iii) The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.
 - (iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
 - (v) Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
 - (vi) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.
- (g) Green Belt**
- (i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
 - (ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.
- (h) Public hearing and Human health issues**
- (i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.

- (ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
- (iii) Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
- (iv) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
- (v) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(i) Corporate Environment Responsibility

- (i) The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No.22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- (ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
- (iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- (iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- (v) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- (j) Miscellaneous**
- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- (v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (vi) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
- (vii) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (viii) The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- (ix) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

- (x) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - (xi) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.
 - (xii) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - (xiii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - (xiv) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - (xv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - (xvi) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
 6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.
 7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.

9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.
10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.

Munna Shah
(Munna Kumar Shah)
Scientist D

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Principal Secretary, Department of Environment, Government of Maharashtra, 15th Floor, New Admn. Bldg, Madam Cama Road, Mantralaya, Mumbai - 32 (Maharashtra)
3. The Additional PCCF (Central), Ministry of Environment Forest and Climate Change, Regional Office (Western Central Zone), Ground Floor, East Wing, New Secretariat Building Civil Lines, Nagpur-1 (Maharashtra)
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
5. The Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Chairman, Maharashtra State Pollution Control Board, Kalapataru Point, 3rd & 4th Floors, Sion, Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 2
7. The District Collector, Chandrapur, Government of Maharashtra
8. Monitoring File/Guard File 9. PARIVESH Portal

Munna Shah
(Munna Kumar Shah)
Scientist D

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R35)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000130759/CR/2207001196

Date: 24/07/2022

To,
 M/s Western Coalfields Limited,
 Expansion of New Majri UG to OC Mine,
 At-Majri,Tal-Bhadrawati, Dist-Chandrapur.



Your Service is Our Duty

Sub: Renewal of consent with decrease in CI under RED category.

Ref: 1. Consent granted by Board for existing mine vide No.Format1.0/CAC/UAN No.101444/CO-2102000370 dated 05.02.2021 valid up to 31.03.2022
 2. Minutes of Consent Appraisal Committee Meeting held on 24.06.2022.

Your application No.MPCB-CONSENT-0000130759 Dated 27.01.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/03/2023**
- The capital investment of the project is Rs.169.375 Crs. (As per C.A Certificate submitted by industry Existing CI is Rs.173.145 Cr -decrease in CI Rs. 3.77 Cr = Total CI- Rs.169.375 Cr.)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Coal	3	MTPA

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	3973	As per Schedule-I	Recycle/Reuse 100% for dust suppression and fire fighting
2.	Domestic effluent	4	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Sr No.</i>	<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
1	0	NA	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Overburden	600000	m3/month	Landfilling	Back filling and reclamation of Land

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No./ Type</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	90	KL/A	Recycle	send to Authorised Recycler/Re-processor
2	5.2 Wastes or residues containing oil	2	Ton/Y	Incineration	CHWTSDF
3	35.3 Chemical sludge from waste water treatment	9	Ton/Y	Landfill	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. The applicant shall comply with the conditions of the Environmental Clearance granted by MoEF-CC, Gol vide letter No.J-11015/25/2008-IA. II(M) dated 01.01.2021.
11. This Consent is issued subject to an order passed or may be passed by Hon'able NGT in the matter of Writ Petition no.No.2190/2018
12. PP shall complete the stabilization of OB dump and work of construction of toe wall as per EC conditions within 3 months.
13. PP shall submit the copy of renewed NOC of CGWA within 3 months
14. PP shall provide the mechanized sweeping machine for road dust cleaning within 3 months period and submit the BG of Rs.5.0 Lakh towards compliance of same.
15. PP shall provide the tyre wash system at mine entry and exit points within 3 months period and submit the BG of Rs.5.0 Lakh towards compliance of same.
16. PP shall convert existing water sprinkling arrangement into chemical fogging arrangement (MgCl₂) within three months period.
17. PP shall submit the BG of Rs.25.0 Lakh towards O & M of Pollution control system and towards compliance of consent and EC conditions.
18. PP shall submit the BG as per BG regime of Mines

19. PP shall carry out over burden dump management as per CPCB guidelines.
20. PP shall carry out plantation as per EC condition before ensuing monsoon.
21. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
22. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



Ashok Shingare

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Signed by: **Ashok Shingare**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-07-24 20:54:27 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4616250.00	MPCB-DR-10394	21/02/2022	NEFT

Balance amount of Rs. 3077500 will be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Chandrapur and Sub-Regional Officer, MPCB, Chandrapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC desk-for record and website updation purpose.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per the application submitted, industry has provided the ETP having capacity 100 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C)	30
(4)	COD	250
(5)	Total Suspended solids	100
(6)	Total Dissolved solids	2100

- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way to outside factory premises.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 5 CMD for the treatment of 4 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C)	Not to exceed	30 mg/l
2	COD	Not to exceed	100 mg/l
3	SS	Not to exceed	50 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way to outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	100.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	40

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	-	-	NA	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
- Coal handling plant shall provided with dust collector & automatic water sprinkler and it shall be operated continuously.
 - Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
 - Minerals shall be properly covered during transportation.
 - The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department.
 - Black topped metal roads shall be provided and it shall be well maintained to prevent dust formation.
 - Overloading of dumpers shall be avoided to prevent spillages.
 - Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.
 - The slope of the over burden shall have slope not more than 28° to the horizontal. The overburden shall be properly covered by vegetation for stabilization.
 - Minerals transportation shall be done by installing conveyors wherever possible & mechanically covered closed trucks shall be used for transportation.
6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO₂) and Oxides of Nitrogen (NO_x) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

Dust Generating Sources:

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

Pollutant	Time weighted average	Concentration in Ambient Air
Suspended Particulates Matter (SPM)	Annual Average	360 µg/m ³
	24 hours	500 µg/m ³

Pollutant	Time weighted average	Concentration in Ambient Air
Respirable Particulate Matter (size less than 10 µm) (RPM)	Annual Average	180 µg/m ³
	24 hours	250 µg/m ³
Sulphur Dioxide (SO ₂)	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³
Oxides of Nitrogen as NO _x	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM, SO₂, NO_x, HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

Sr. No	Location	Permissible Norms [in dB (A)]	Desired minimum thickness of green belt (m)
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs. 5.0 Lakh	15 days	Regular monitoring of ground water level and quality should be carried out by establishing the network of existing wells and constructing new piezometers during mining operations	6 Monthly	31.08.2023
2	C2R	Rs.5.0 Lakh	15 days	Catch drain and situation ponds of appropriate size should be constructed to arrest silt and sediment flow from soil, OB and mineral dumps. Water so collected should be utilized for watering of the mining area, roads green belt developers etc.	Regular Activity	31.08.2023
3	C2R	Rs. 5.0 Lakh	15 days	Coal transportation shall be done by mechanically closed trucks/covered trucks. Overloading shall be avoided to prevent spillages.	6 Months	31.08.2023
4	C2R	Rs.5.0 Lakh	15 days	Coal Handling Plant (CHP) & loading / unloading area will be provided with Dust Suppression system and Automatic Water Sprinklers	3 Months	31.08.2023
5	C2R	Rs.5.0 Lakh	15 days	Convert existing water sprinkling arrangement into chemical fogging arrangement (M ₉ Cl ₂)	3 Months	31.08.2023
6	C2R	Rs.5.0 Lakh	15 days	Deploying mechanized sweepers which are automated suction sweeper for cleaning the coal dust from road.	3 Months	31.08.2023
7	C2R	Rs.5.0 Lakh	15 days	To provide Mist Cannon-3 Nos- 100-meter throw with 360 deg rotation-within 3 months period	3 Months	31.08.2023
8	C2R	Rs.5.0 Lakh	15 days	Adoption and installation of tyre wash system to mining transportation at entry and exit point of mining area.	3 Months	31.08.2023

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
9	C2R	Rs.5.0 Lakh	15 days	Use of toppers/binders/surfactants on the top surface of coal pile on trucks carrying coal on road to minimize spillage during transportation	3 Months	31.08.2023
10	C2R	Rs.5.0 Lakh	15 days	Over burden (OB) should be stacked at earmarked dumpsites only and should not be kept active for long period. Proper terracing of OB should be carried out so that the overall slope will come down to 28°. Over Burden shall be disposed by way of backfilling.	Regular Activity	31.08.2023
11	C2R	Rs.25.0 Lakh	15 days	Towards Operation and Maintenance of pollution control system and towards compliance of consent & Environment Clearance. conditions	Regular Activity	31.08.2023

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
4. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
6. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.

14. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
16. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 18.11.2009 as amended.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

PHONE: 07172 - 251965 / 258062

FAX : 07172 - 251965

Email: srochandrapur@mpcb.gov.in

Sub - Regional Office,

I Floor, Station road,

Chandrapur-442401

Visit us at: www.mpcb.gov.in

Dtd. 28/03/2022

Visit Report

Name & Add. of Industry

: M/s Western Coal Fields Ltd.
Expansion of New Majri UG to OC mine
At: Majri, Tq. Bhadravati, Distt Chandrapur

Contact Person

: Mrs. R. B. Varma (Sub Area Manager)

Consent Validity

: Valid up to 31/03/2022, Applied for renewal

Observation

: During the visit following observations are made....

* Visited UG to OC New Majri mine to investigate the incidence of land slide of over burden dump in to Sirna nalla/river basin along with Tahasildar, Bhadravati

* During visit, observations made as under: -

- OB dump in the north-East corner of the mine surrounded by Sirna nalla & Kosadi nalla. Kosadi nalla meeting to Sirna nalla in north-east corner of OB dump.
- OB dump found slides near to Sirna nalla resulting the bed about 40 to 50 mtr in length rise from its original level about 4 to 5 meter. due to the pressure of OB dump.
- The said OB dump is live. Hence the material excavated from mine found dumped before the incidence. The said incidence was happen on midnight of 23/03/2022.
- As per CPCB guidelines, compaction of OB dump is done by dozer as informed by the authority.

— 2 —

- The distance from dump to Sirna nalla is about 60-70 mtr before land sliding & now it is about 40 meters.
- The bank of river/nalla (Sirna) found damaged about 100 to 150 meter. Black cotton soil of surround area of the bank found accumulated in the nalla bed.
- Authorities of D.G.M.S. visited the site on 25/03/2022 & directed to not to dump OB material till further orders & recommended to clean the nalla as early as possible.
- During visit, nalla not found flowing. Some quantity of stagnant water found in nalla on one side.

Instruction: * Instructed to remove the material such as silt/soil accumulated in Sirna nalla/river immediately and restore the bank in its original form.

* Submit the action taken report to this office within 7 days period without fail.

* Instructed to not to disturb the flora & fauna in the catchment of Sirna nalla/river.


28/3/2022

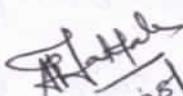
C.R.B. Varma)

Sub Area Manager

7566668015


(V.D. Shukla)

F.O.


25/03/22

(A.P. Salfale)

SRO, Chandrapur

MAHARASHTRA POLLUTION CONTROL BOARD

Ph.No.: 07172-251965/258062

Website: www.mpcb.gov.in

E mail Id:

srochandrapur@mpcb.gov.in

Sub Regional Office

Udyog bhavan First floor

Railway station road.

Chandrapur - 442401

Outward no. MPCB/SROC/1300/2022

Date: 29-03-2022

To

M/s. WCL New Majri UG to OC Mine Exp.,

At. Majri, Tal. Bhadrawati,

Dist. Chandrapur.

Subject: Noncompliance of consent & EC conditions.

Reference: 1) Visit of Board official to your unit on date 28/03/2022.

2) Complaint received from Sanjivani Paryavaran Samajik Sanstha, Chandrapur.

3) Consent granted by the Board vide consent letter no. Format 1.0/CAC/UAN No.0000101444/CO-2102000370 dtd. 05/02/2021.

4) Environmental Clearance issued by MoEFCC

You are operating your mine under Water pollution prevention area and Air pollution prevention area declared under Water (P&CP) Act 1974 and Air(P&CP) Act 1981 and amendments thereto.

It is obligatory on your part to comply all the consent conditions and Environmental Clearance conditions to provide & operate pollution control systems to achieve prescribed standards. Board has granted consent to your unit, vide letter referred above at (3) in which you are directed to comply the conditions stipulated in the consent. Similarly, it is obligatory on your part to comply the Environmental Clearance conditions issued vide above referred letter no. (4).

This office has received complaint regarding sliding of OB material into the Sirna river/nalla. Undersigned along with Board Official visited your mine on 28/03/2022 to investigate the matter. The non-compliances observed during the visit are as under:

1. The OB dump in the North-East corner of the mine found slides near to Sirna nalla due to which the nalla bed about 40-50 meter in length rise from its original level about 4-5 meter.

2. The incidence was happened **704** OB dump pressure developed in the nearby area. The incidence was happened on midnight of 23/02/2022. You have not reported the incidence happened immediately to this office.
3. The said OB dump is live. You have not carried out scientific stabilization also not growing vegetation on OB dump.
4. The distance from OB dump to Sirna nalla was about 60-70 meters before land sliding and now it is about 40 meters. The bank of Sirna nalla found damaged about 100-150 meter. Black cotton soil of surrounding area found accumulated into nalla bed.
5. The inadequate capacity of catch drain & improper compaction of OB dump observed.
6. You have not provided toe wall of 15-meter height to OB dump as per Environmental Clearance condition.
7. Sirna nalla was not found flowing. Some quantity of stagnant water found in upstream of nalla.

You are violating the consent & environmental clearance conditions

You are here by instructed to remove the material such as silt/soil accumulated in Sirna nalla/river immediately and restore the bank of nalla/river in its original form without any disturbance to the flora-fauna in the catchment of Sirna nalla/river. You are further directed to submit action taken report within 3 days to this office without fail. On failure suitable action shall be initiated against you as deem fit under Water (P&CP) Act 1974, Air(P&CP) Act 1981 & Environment (Protection) Act 1986, please note.



(A.P. Satfale)

Sub-Regional Officer
MPCB Chandrapur

Copy submitted for information to:

Regional Officer MPCB Chandrapur – For information & further necessary action please.

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, CHANDRAPUR

Phone: 07172-251965/272410

Fax: 07172-251965

Visit us at www.mpcb.gov.in

E-mail: rochandrapur@mpcb.gov.in "Your Service is our Duty" Chandrapur-442401

No. MPCB / ROC / 88 / 2022

Regional Office
Udyog Bhavan, 1st Floor
Railway Station Road,
Chandrapur-442401

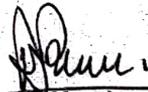
Date: 04/05/2022

To,
The Branch Manager,
Bank of Maharashtra,
Kuchna Branch, Vill. Kuchna,
Tal. Warora, Dist. Chandrapur.

- Sub:- Forfeiture of Bank Guarantee of Rs. 25.0 Lakhs of M/s. WCL Expansion of New Majri UG to OC Mine, At Majri, Tal. Bhadrawati, Dist. Chandrapur.
- Ref:- 1) Consent granted by the Board vide no. Format1.0/CAC/UAN No.MPCB-CONSENT-0000101444/CO-2102000370 dated 05/02/2021.
2) Approval received from HQ, Mumbai for forfeiture of Bank Guarantee of Rs. 25.0 Lakhs through legal module dtd. 14/04/2022.
3) Bank Guarantee No. AW43/BG/15/2022-23 of Rs. 25 Lakhs dtd. 29/04/2022.

With reference to above cited subject matter, M. P. C. Board has decided to forfeit the Bank Guarantee of Rs. 25.0 Lakhs which is submitted by M/s. WCL Expansion of New Majri UG to OC Mine, At Majri, Tal. Bhadrawati, Dist. Chandrapur vide ref no. 2. In this regard, you are hereby requested to forfeit Bank Guarantee of Rs. 25.0 Lakhs submitted by Project Proponent vide ref. no. 3.

Therefore, it is requested to submit the Demand Draft of Rs. 25.0 Lakhs in favor of Regional Officer, M.P.C Board, Chandrapur at the earliest.


(A. M. Kare)

Regional Officer, Chandrapur.

Copy for Information to: -

1. M/s. WCL Expansion of New Majri UG to OC Mine, At Majri, Tal. Bhadrawati, Dist. Chandrapur.
2. Sub-Regional Officer, M. P. C. B., Chandrapur – For necessary follow up.